

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:404
ANSWERED ON:22.02.2001
CARGO HANDLING IN PARADEEP PORT TRUST
PRABHAT KUMAR SAMANTARAY

Will the Minister of SHIPPING be pleased to state:

- (a) Whether the Paradeep Port Trust entered into a tripartite settlement for de-casualisation of cargo handling workers and extended all facilities to Port employees;
- (b) if so, the details thereof;
- (c) whether the cargo handling workers of Paradeep Port Trust are being extended facilities to Port employees belonging to class III and class IV categories;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the status of cargo handling workers of Paradeep Port Trust ?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING(SHRI HUKUMDEO NARAYAN YADAV)

- (a): Yes, Sir. Paradeep Port Trust had entered into a tripartite settlement for extension of facilities at par with other regular port employees to the Cargo Handling Workers in the Main List.
- (b): The main provisions of the settlement are:
 - (i) Cargo Handling Workers to be treated as Port Employees.
 - (ii) Cargo Handling Workers to be paid monthly wages.
 - (iii) Extending all other facilities to Cargo Handling Workers at par with Port Employees.
- (c), (d) & (e): In accordance with the above settlement, Paradip Port Trust has proposed to the Government that Cargo Handling Workers of the Main List be extended with the facilities at par with other port employees such as:-
 - (i) General Provident Fund
 - (ii) Pension facilities
 - (iii) 30 days Earned Leave facilities
 - (iv) Encashment of Earned Leave.
 - (v) Leave Travel Concession
 - (vi) Medical Leave
 - (vii) 16 days closed holidays, 12 days` Casual Leave with 2 days Restricted Holidays
 - (viii) Motor cycle advance/House Building advance.

However, the Cargo Handling Workers are not categorised either as class III or class IV employees.